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**MAHARASRTA LOCAL AUTHORITES CENSUS EXPENSES  
CONTRIBUTION RULES, 1989**

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**MAHARASRTA LOCAL AUTHORITES CENSUS EXPENSES  
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No. CNS. 1789/XXXIII.- In exercise of the powers conferred by sub-section (1) and clause (a) of sub-section (2) of Section 6 of the Bombay Local Authorities Census Expenses Contribution Act, 1950 (Bom. XXIII of 1950), the Government of Maharashtra, hereby makes the following rules, namely

**1. Short title, extent and application :-**

- (1) These rules may be called the Maharashtra Local Authorities Census Expenses Contribution Rules, 1989.
- (2) They shall extend to the whole of the State of Maharashtra.
- (3) They shall apply to the census of 1991.

**2. Definitions :-**

In these rules, unless the context otherwise requires,-

- (a) "Municipal Corporation" means a Corporation constituted under the Bombay Municipal Corporations Act, the Bombay Provincial Municipal Corporations Act, 1949, or the City of Nagpur Corporation Act, 1948;
- (b) "Zilla Parishad" means a Zilla Parishad, constituted under Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.
- (c) "Municipal Council" means a Municipal Council constituted under the Maharashtra Municipalities Act, 1965.

**3. Portion of expenses to be charged to Municipal Corporation and Municipal Councils :-**

The portion of expenses which shall be charged to the funds of a Municipal Corporation or a Municipal Council shall be one half of the total expenses incurred, whether before or after the coming into force of these rules, in connection with the taking of the census in all its stages within the limits of the Municipal Corporation or, as the case may be, the Municipal Council.

**4. Portion of expenses to be charged to Zilla Parishads :-**

The portion of expenses which shall be charged to the funds of a Zilla Parishad shall be a sum calculated at the rate of Rs. 250 for each Block or part thereof comprised within the limits of the area of the Zilla Parishad in connection with the taking of census in all its stages within the limits of such Block or part thereof.

**5. Repeal and saving :-**

The Maharashtra Local Authorities Census Expenses Contribution Rules, 1979, are hereby repeated except as regards things done or omitted to be done under these rules.